

held on the 19th August, 1974, agreed without any amendment to the University of Hyderabad Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 7th August, 1974'

12.45 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1974-75

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1974-75.

SHRI SHYAMNANDAN MISHRA (Begusaria): Sir, may I seek your guidance? Now the Supplementary Demands have been presented. But at what stage would it be permissible for us to point out or tell you whether they are in conformity with your ruling?

अध्यक्ष महोदय इस पर डिस्कशन आयेगा। आप भी रुके, हम भी देखेंगे।

श्री श्यामनन्दन मिश्र बाद में इजाजत होगी तो रहे। (व्यवधान)

अध्यक्ष महोदय जो बाद में सुधर जाये वह ठीक होता है।

- (ii) 'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd August, 1974, agreed without any amendment to the Companies (Amendment) Bill, 1974 which was passed by the Lok Sabha at its sitting held on the 5th August, 1974'

- (iii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 22nd August, 1974, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Adoption of Children Bill, 1972:

"That the time appointed for the presentation of the Report of the Joint Committee of the House on the Adoption of Children Bill, 1972, be further extended up to the last day of the Ninety-second Session of the Rajya Sabha",

12 45 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce Government Business in this House during the week commencing 26th August, 1974, will consist of:—

ASSENT TO BILL

SECRETARY-GENERAL: Sir, I lay on the Table the Direct Taxes (Amendment) Bill, 1974 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 16th August, 1974.

(1) Consideration and passing of the Constitution (Thirty Fourth Amendment) Bill, 1974

(2) Consideration of any item of Government Business carried over from the Order Paper of Saturday, the 24th August, 1974.

(3) Consideration and passing of the following Bills in replacement of Ordinances together with the